## [TO BE PUBLISHED IN THE GAXETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise and Customs)

## Notification No. 142/2016-Customs (N.T.)

New Delhi, the 29<sup>th</sup> November, 2016

- G.S.R. (E)----In exercise of the powers conferred by section 157 of the Customs Act,1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations, further to amend the Courier Imports and Exports (Clearance) Regulations, 1998, namely:-
- 1. (1) These regulations may be called the Courier Imports and Exports (Clearance) Amendment Regulations, 2016.
  - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Courier Imports and Exports (Clearance) Regulations, 1998 (hereinafter referred to as the said regulations), in the sub-regulation (1) of regulation 6, after the words, brackets and letters "Form Courier Shipping Bill-II (CSB-II)", the words and letters "Courier Shipping Bill CSB-V," shall be inserted.
- 3. In the said regulations, in the sub-regulation (3) of regulation 6, after the words, brackets and letters "Form Courier Shipping Bill-II (CSB-II), the words and letters "Courier Shipping Bill CSB-V" shall be inserted.
- 4. In the said regulations, after the sub-regulation (3) of regulation 6, for the proviso, the following proviso shall be substituted, namely:-

"Provided that for the goods specified in Appendix 3C of the Foreign Trade Policy (2015-20), such entry shall be made in the Form Courier Shipping Bill CSB-V."

[F. No. 450/4/2013-Cus IV]

(Zubair Riaz)
Director (Customs)

Note:- The Principal regulations were published vide notification number 87/98-Cus(N.T.), dated the 9<sup>th</sup> November, 1998 and last amended vide number 74/2013 and dated the 12.07.2013.

## FORM COURIER SHIPPING BILL –V (See regulation 6)

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(1)	(2)	(3)	(4)	(5)	(6)
Name and Address of the	Name of Custom station	Courier Registration No.	Port of loading	Airline Name & Flight	Customs Shipping Bill
Authorized Courier				Number	Number and Date

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(1)	(2)	(2)	(4)	(5)	(6)	(7)	(8)		(6	9)		(1	0)	(11)	(12)	(13)
S. No.	Courier AWB No.	No. of packages	Declare d Weight	Destinat ion	Consign er/Expor ter Name and Address	IEC No. of the Exporter	Terms of Invoice	Description of goods as per Exporter Invoice			Invoice (FC	e Value OB)	Consign ee's Name and Address	Whether export using e- commer ce Yes/No	Whether under MEIS scheme Y/N	
								S.No	Descrip tion	Qty	HS Code	Currenc y	INR			

## **Declaration:**

- (i) I/We hereby declare that the Exporter mentioned above has authorized us for booking the shipment under the Courier Airway bill and act as an agent for clearance and export of the goods described above.
- (ii) I/We hereby declare that on the basis of declaration of the exporter, I/We abide by the declaration in CSB-V, above.

Signature of the Authorized person of the Authorized Courier with stamp of Authorized Courier

Let Export Officer of Customs (Stamp with Name and designation)